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I. A copy (in English and Hindi) of the Delhi Administration (Commissioner of Police) Notification No. 231|Spl. Cell., dated the 3rd March, 1983, publishing the Regulations for keeping places of public Entertainment in the Union Territory of Delhi (Amendment), 1983, under sub-section (2) of section 148 of the Delhi Police Act 1978. [Placed in Library. See No. Lt-6171/83]

Border Security Force (Group C combatised Para Medical Staff) Recruitment Rules, 1983.

SHRI NIHAR RANJAN LASKAR: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 202, dated the 12th March, 1983, publishing the Border Security Force (Group C Combatised Para Medical Staff) Recruitment Rules, 1983, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT-6172/83]

L Indian Administrative Service (Fixation of Cadre Strength)—Second Amendment Regulations, 1983.

XL Indian Administrative Service (Pay) Second Amendment Roles, 1983

SHRI NIHAR RANJAN LASKAR: Sir, I also, beg to lay on the table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under subsection (2) of section 3 of the All India Services Act, 1951: —

- (i) G.S.R. No. 203, dated the 12th March, 1983, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1983.
- (ii) G.S.R. No. 204, dated the 12th March, 1983, publishing the

Indian Administrative Service (Pay) Second Amendment Rules, 1983.

[Placed in Library se_e No. LT-6173/83 for (i) and (ii)].

- I. Report and Accounts (1981-82) of the Hindustan copper Limited, Cal cutta and related papers
- II. Report and Accounts (1981-82) of the Metal Scrap Trade Corporation Limited, Calcutta and related papers

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): Sir, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —
 - (i) (a) Fifteenth Annual Report and Accounts of the Hindustan Copper Limited, Calcutta, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-6222|83 for (a) and (b)]

- (ii) (a) Seventeenth Annual Report and Accounts of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Corporation.
- H. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I(ii) above.

[Placed in Library. See No. LT-6169/83 for (ii) and (II)]